GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1464 TO BE ANSWERED ON THE 29TH JULY, 2025

A LINKAGE OF AGRISTACK FOR PROVIDING WEATHER BASED CROP INSURANCE SYSTEM

1464. ADV DEAN KURIAKOSE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is a fact that registration of farmers in the Agristack has been made mandatory for providing the Weather Based Crop Insurance system;
- (b) if so, the details thereof;
- (c) whether the Government is aware that farmers are finding it practically difficult to register for the Agristack before the cut off date; and
- (d) if so, whether the deadline will be extended to allow the farmers to do the registration?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a) to (d): Yes, Sir. Farmer ID in AgriStack has been made mandatory for farmers to get enrolled under the Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) from Kharif 2025 onwards for the States of Andhra Pradesh, Assam, Chhattisgarh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Odisha, Rajasthan, Tamil Nadu & Uttar Pradesh. Multiple methods have been opened up to ensure easy registration for farmers in AgriStack, such as self-mode, through Common Service Centre, Camp Mode and Sahayak mode. Once they register themselves, they will be provided the Farmer ID in up to 48 hours. However, on the request of Andhra Pradesh, Assam, Chhattisgarh, Kerala, Odisha, Rajasthan, and Tamil Nadu, the Government has given an exemption to get enrolled the farmers under PMFBY & RWBCIS for Kharif 2025 season without their Farmer ID.
